

(c) The percentage of these borrowings as compared to Gross Domestic Product during the corresponding period in each of the above years are as under :-

2000-2001 (Actual)	2004-2005 (Actual)	2009-2010 (Revised Estimates)
4.8	2.5	7.3

Government deposits with RRBs

2651. SHRI SANJAY RAUT :

SHRI GOVINDRAO WAMANRAO ADIK :

Will the Minister of FINANCE be pleased to state:

(a) whether the Regional Rural Banks (RRBs) are entitled to get Government deposits from different Government sponsored schemes for the rural area?

(b) if so, whether different Ministers of the Central Government are asking the State Governments for depositing their fund only with Nationalised Bank and not mentioning the name of SBI and Regional Rural Bank;

(c) if so, the reasons therefor;

(d) whether various State Government are allowed to deposit their funds in RRBs also since these Banks were never Private Banks; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA) : (a) to (e) RRBs are jointly owned by Government of India, the concerned State Government and Sponsor Banks. The issued capital of an RRB is shared by them in the proportion of 50% 15% and 35%, respectively. Placing of deposits with RRBs under the Government sponsored schemes is a decision that depends upon the concerned Government Departments. Some State Governments make their deposits in the Public Sector Banks only. Taking note of this RBI advised its Regional Offices to discuss the issue with appropriate authorities for issuing suitable instructions to various departments to avoid discrimination against Regional Rural Banks (RRBs) and to encourage them by giving a fair share of the business/deposits. Regional Directors of RBI were also advised to bring such issues to the fore in meeting of State level Bankers Committee (SLBC).

Issue of fresh banking licences

2652. SHRI D. RAJA :

SHRI M.P. ACHUTHAN :

Will the Minister of FINANCE be pleased to state: